NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH

CP NO. 05/2016 RT CP No. 126/Chd/HP/2017 along with CA No. 53 of 2016

In the matter of:

Sections 391-394 of the Companies Act, 1956

AND

In the matter of:

Scheme of arrangement and compromises

Between

Blue Coast Infrastructure Development Pvt. Ltd. ...Petitioner/Applicant Company

And

Unit Holders for Sheraton Chandigarh Hotel.

..Respondent No. 1

And

Unit Holders for MGM Grand Hotel

..Respondent No. 2

Present:

Mr. Baban Pruthi, Authorised Representative for the

petitioner/applicant.

Mr.Manik Ahluwalia, Advocate for Respondent No. 2.

The rejoinder, if any, be filed at least one week before the date fixed with copy advance to the counsel opposite. List the matter on 02.08.2017 for arguments

(Justice R.P.Nagrath) Member (Judicial)

June 27, 2017